

ITEM NO.1501
(For Judgment)

COURT NO.2

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (Crl.) Nos.14036-14040/2023

UNION OF INDIA

Petitioner(s)

VERSUS

BARAKATHULLAH ETC.

Respondent(s)

([HEARD BY HON. BELA M. TRIVEDI AND HON. PANKAJ MITHAL, JJ]
(IA No. 223165/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT & IA No. 223164/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 22-05-2024 These matters were called on for pronouncement of
Judgment today.

For Petitioner(s)

Mr. Arvind Kumar Sharma, AOR

For Respondent(s)

Mr. S Balakrishnan, Adv.

Mr. Rizwan Ahmad, AOR

Mr. A Nowfal, Adv.

Mr. Shaikh Saipan Dastgir, Adv.

Mr. A. Selvin Raja, AOR

1. Hon'ble Ms. Justice Bela M. Trivedi pronounced the Judgment of
the Bench comprising Her Ladyship and Hon'ble Mr. Justice Pankaj
Mithal.

2. Leave granted.

3. The impugned order passed by the High Court is set aside. The
respondents shall forthwith surrender themselves before the
appellant-NIA. Since, the chargesheet has already been submitted
before the Special Court, it is directed that the Special Court
shall proceed with the trial as expeditiously as possible and in
accordance with law, without being influenced by any of the
observations made by this Court in this order.

4. The appeals are allowed, in terms of the signed reportable
Judgment.

5. Pending applications also stand disposed of.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR

(Signed Reportable Judgment is placed on the file)

